

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
STARRED QUESTION NO. 249  
TO BE ANSWERED ON THE 2<sup>ND</sup> DECEMBER, 2016  
GENERIC DRUGS**

**†\*249. SHRI RAJAN VICHARE:  
DR. SATYAPAL SINGH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether there is a gap between demand and supply of generic medicines in the country and if so, the details thereof during the last three years, State/UT-wise and the reasons therefor;

(b) whether the Government has reviewed the working/implementation of the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulation, 2002 in the country and if so, the details and outcome thereof;

(c) whether the Government is aware of any nexus between the doctors and the pharmaceutical companies for prescribing costlier and branded medicines instead of generic medicines and if so, the details thereof, hospital-wise and the reasons therefor; and

(d) the corrective action taken by the Government in this regard?

**ANSWER  
THE MINISTER OF HEALTH AND FAMILY WELFARE  
(SHRI JAGAT PRAKASH NADDA)**

(a) to (d): A statement is laid on the Table of the House

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA  
STARRED QUESTION NO. 249\* FOR 2<sup>ND</sup> DECEMBER, 2016**

(a): No.

(b): The Medical Council of India (MCI) in its regulations namely the Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 under Clause 1.5 has prescribed as under:-

“Every physician should prescribe drugs with generic names legibly and preferably in capital letters and he/she shall ensure that there is a rational prescription and use of drugs”.

(c) & (d): The Department of Pharmaceuticals has informed that there were some reports of pharmaceutical companies indulging in unfair practices to promote their medicines. The Department of Pharmaceuticals announced a “Uniform Code of Pharmaceuticals Marketing Practices (UCPMP)” with effect from 1<sup>st</sup> January, 2015 to curb unfair practices.

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